IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH ON THE 22nd OF MARCH, 2024

CIVIL REVISION No. 158 of 2014

BETWEEN:-

M/S R.N. TONDON & SONS THROUGH PARTNERS:-

- 1. S.N. TONDON
- 2. P.N. TONDON
- 3. K.N. TONDON
- 4. V.N. TONDON

R/O 1, SOUTH CIVIL LINE, JABALPUR (M.P.)

....PETITIONERS

(BY NONE)

AND

1. SANGHI FINANCE AND INVESTMENT LTD. 6, MANORAMA GANJ INDORE (MADHYA PRADESH)
2. M/S K.K. EARTHMOVERS POPRIETOR SMT. KUMKUM TONDON, ONE SOUGHT CIVIL LINE,

JABALPUR

सत्यमेव जयते

....RESPONDENTS

(BY NONE)

This revision coming on for admission this day, the court passed the following:

ORDER

None appeared for the petitioners, even in the passover round.

It appears that the petitioners have lost their interest in prosecuting the matter.

Accordingly, the civil revision stands dismissed for want of prosecution.

